

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 319/2021 IN C.P.(IB)1687/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION**
 COMPANY LTD V/s MAXX MOBILE
 COMMUNICATIONS LTD

Section 60(5), 44(2), 43(1) r/w 44 (1), 42, & 7 of the Insolvency and
Bankruptcy Code, 2016

ORDER

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- 1) Mr. Narendra Kumar, Proxy Counsel for the Applicant is present.
- 2) Proxy Counsel for the Applicant submits that the Arguing Counsel for the Applicant is in personal difficulty and thus, prays that the matter be adjourned to some other date.
- 3) At request, stand over to 02.05.2024, for further consideration and hearing. Arguing Counsel for the Applicant shall remain present in the Court on the next date of hearing and argue their case, without fail.

4) Stand over to 02.05.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare